

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1023
ANSWERED ON:24.11.2000
ASSETS OF SUPER BAZAR
JAI PRAKASH

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether assets worth crores of rupees belonging to Super Bazar New Delhi are lying unutilized and some of them have been encroached upon;
- (b) if so, the details thereof;
- (c) whether Government have taken steps to evict these encroachments;
- (d) if so, the outcome thereof;
- (e) whether the Government propose to sell these assets of Super Bazar which have not been encroached upon in near future to improve its financial condition; and
- (f) if so, the time by which a decision is likely to be taken in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI V. SREE PRASAD)

(a) to (f): The assets of Super Bazar inter-alia fall in various categories such as ownership, lease/licence basis, occupancy on token consideration etc. Reportedly, two plots situated at Rajendra Place and at Narela measuring 677.61 sq.mts. and 1453.40 sq.mts. respectively are lying unutilized at present. The plot at Rajendra Place is presently under litigation but have not been encroached. Super Bazar Cooperative Stores Limited having its own Board of Directors is competent to take appropriate steps regarding eviction of encroachments. If any, and for disposal of assets as well as for taking suitable steps to improve its financial condition.